

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH, PATNA.

O.A. No. 803 of 2005

Date of order : December 20, 2005

**C O R A M**

Hon'ble Shri Justice P.K. Sinha, Vice-Chairman

Smt. Lalti Devi and another  
Vs.

Union of India and ors.

For the Applicant : Shri G. Bose

For the respondents : Shri M.K. Mishra

**O R D E R (Oral)**

**By Justice P.K. Sinha, V.C. :-**

This is an application for appointment in service on compassionate ground of applicant No. 2, Pramod Kumar who is the son of late Kishori Singh who died in harness on 9.5.2004 while working under the respondents. The application filed separately by the applicants to allow them to prosecute the case jointly is also allowed.

2. The learned counsel for the applicants submits that through Annexure A/3 dated 18.5.2005, the representation of applicant No. 1 and 2 <sup>were</sup> forwarded to the competent authority, with proforma duly filled up. Thereafter, the respondents got the enquiry conducted into the matter by an official, and copy of the enquiry report is at Annexure A/4. Lastly, the applicant No. 2 filed a representation for the same purpose dated 22.10.2005 at Annexure A/6, but those representations are yet to be disposed of, though the concerned authorities have also got the enquiry conducted.

3. The learned Senior Standing Counsel appearing

*B.M.C.*

for the respondents submits that the decision in the matter is yet to be taken by the authority considering all the aspect of the matter.

4. In view of the aforesaid, this application is disposed of with direction to the respondent No. 2, Commissioner, Central Excise, Patna to consider the representations as aforesaid as application for compassionate appointment, taking into consideration the extant rules and related materials and to decide the matter by recording speaking order, within three months of the receipt of copy of this order. The applicants are also directed to make available to the respondent No. 2 copy of this order along with copy of this application, with its annexures, within 15 days of receipt of certified copy of this order.

5. With the aforesaid directions this OA stands disposed of.



[ P.K. Sinha] V.C.

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